

[Shri S. M. Banerjee]  
appointed with a view to studying the whole problem after the decontrol of iron and steel after the report of the Das Commission.

**Mr. Speaker:** You can give notice to raise it but you cannot raise it in this way.

**Shri S. M. Banerjee:** Sir, let us at least complete our sentence. I am not raising any controversy.

**Mr. Speaker:** No please. Shri Shafi Qureshi.

WOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) FIRST AMENDMENT ORDER

**Shri Shafi Qureshi:** Sir, I beg to lay on the Table a copy of the Wollen Textiles (Production and Distribution Control) First Amendment Order, 1967, published in Notification No. S. O. 2256 in Gazette of India dated the 8th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1956. [Placed in Library, see No. LT-1245/].

12.57½ hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 22nd July, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.58 hrs.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** With your permission, Sir, I rise to announce that Government Business during the week commencing 31st July, 1967, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's order Paper.
- (2) Discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66 on a motion to be moved by the Minister of State of Social Welfare.
- (3) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967.
- (4) Consideration of a motion for reference of the Central Industrial Security Force Bill, 1966 to a Joint Committee.
- (5) Consideration of Motion for annulment of Police Forces (Restriction of Rights) Rules, 1966, given notice of by Sarvashri S. M. Banerjee and Madhu Limaye on Wednesday, the 2nd August, at 4.30 P.M.
- (6) Discussion on the ceiling on individual expenditure on a motion to be moved by Ram Manohar Lohia on Friday, the 4th August, after disposal of Questions.

13 hrs.

**Shri S. M. Banerjee (Kanpur):**  
Sir....

**Mr. Speaker:** This is a thing which was considered by all the parties and your party representatives was also

there. After a long discussion, if you again raise some matter here, what is the point in discussing all this?

**Shri S. M. Banerjee:** If you do not want it, I will not raise it.

**Mr. Speaker:** The point is that this thing was considered by all the parties. It is not as though I alone do it. I just try to coordinate and bring them together and put in something. Then, if you raise something again here, what is the use of all this discussion? You are the chief whip of your party.

**Shri S. M. Banerjee:** I do not want to give an impression that I am disobedient to the Chair. I would only request you and, through you, Dr. Ram Subhag Singh, whether it is possible for some of the Ministers to make a statement on certain very important issues *suo motu*. Supposing you do not admit a Call Attention Notice, we have no ground and we bow to your ruling. I want that there should be some statement made by the Minister *suo motu* on a certain very important issue, Kerala M. Ps are squatting at the residence of the Prime Minister tomorrow. It is a very serious matter. Let some statement be made by the Minister *suo motu*.

13.02 hrs.

#### MATTERS UNDER RULE 377

(i) ALLEGED PRINTING OF MADHYA PRADESH BUDGET FOR PRESENTATION TO LOK SABHA.

**श्री अटल बिहारी वाजपेयी** (बलरामपुर) : अध्यक्ष महोदय, मैं नियम 377 के अधीन आप की इजाजत से सार्वजनिक महत्व के एक विषय की ओर आप का ध्यान आकृष्ट करना चाहता हूँ।

मुझे तथा मेरे अन्य सहयोगियों को मध्य प्रदेश के विरोधी क्लब के नेता का तार मिला है, जिस में यह गम्भीर आरोप लगाया गया है कि लोक सभा में पेश किये जाने के लिए मध्य प्रदेश का बजट वही के सरकारी

प्रेस में छापा जा रहा है। तार में यह भी कहा गया है कि उस बजट पर लिखा गया है कि यह बजट मध्य प्रदेश की विधान सभा में पास नहीं हो सका, इस लिए लोक सभा में पेश करने के लिए यह बजट छापा जा रहा है।

स्थिति यह है कि मध्य प्रदेश विधान सभा की आज बैठक हो रही है और अभी शक्ति-परीक्षा होना बाकी है। क्या मध्य प्रदेश की सरकार इस नतीजे पर पहुंच गई है कि विधान सभा का निर्णय कोई भी हो, विधान सभा भंग कर दी जायेगी और वहां राष्ट्रपति का शासन लागू कर दिया जायेगा। यदि यह बात सच है, तो यह बड़ी गम्भीर बात है। यह लोकतंत्र की अवहेलना है, संविधान के प्रांत धोखा-धड़ा है। मुझे यह कहते हुए दुख होता है कि जान में या अनजान में, प्रत्यक्ष या अप्रत्यक्ष रीति से, केन्द्रीय सरकार भी इस में शामिल मालूम होती है।

जो बजट लोक सभा में पेश होने वाला है, उस की छपाई मध्य प्रदेश की सरकार द्वारा अभी से कैसे आरम्भ कर दी गई, गृह मंत्री इस की जांच करें। मैं उन्हें प्रेस का नाम देने के लिये तैयार हूँ। हमारे पास समय नहीं था, वरना जो बजट छापा जा रहा है, हम उस की एक प्रति यहां लाने की कोशिश करते। क्या मध्य प्रदेश सरकार यह समझती है कि यह लोक सभा एक मुहर लगाने की मशीन है; वह जो कुछ भी छाप कर भेज देगी, हम उस को पास कर देंगे? यह मामला बहुत गम्भीर है। मैं चाहूंगा कि गृह मंत्री इस के बारे में सदन को पूरी जानकारी दें।

**Mr. Speaker:** Shri Vajpayee and Shri Nath Pal gave notice of this matter at 10-45 A. M. I thought it a serious matter and I just permitted him to rise the point so that the Home Minister can make a further enquiry. Shri Nath Pal.